

Crl Appeal No. 5 of 2012

04.12.2013

HON'BLE THE CHIEF JUSTICE

Smti S Bhattacharjee, Advocate, present for the appellant.

Shri VK Jindal, Sr. Advocate, assisted by Smti QB Lamare, Advocate, present for the CBI,

Heard arguments.

Judgment reserved.

CHIEF JUSTICE

dev

04.12.13

Crl Appeal No. 6 of 2012

04.12.2013

HON'BLE THE CHIEF JUSTICE

Smti PDB Baruah, Advocate, present for the
appellant.

Shri VK Jindal, Sr. Advocate, assisted by Smti QB
Lamare, Advocate, present for the CBI,

Heard arguments.

Judgment reserved.

CHIEF JUSTICE

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04.12.13

Cont.Cas(C). No. 32 of 2013

04.12.2013

HON'BLE THE CHIEF JUSTICE

Mr. M.F.Qureshi, Advocate, present for the petitioner.

Mr. N.D.Chullai, Sr. Govt. Advocate, present for the respondent No.1.

Learned counsel for respondent No.1 prays for and is allowed 4(four) weeks' time to file his response to the contempt petition.

List this case after 4(four) weeks.

CHIEF JUSTICE

S.Rynjah

Cont.Cas(C). No. 24 of 2009

04.12.2013

HON'BLE THE CHIEF JUSTICE

Ms. A.Sinha, Advocate, holding brief for Mr. K.Sunar, Advocate, present for the petitioner.

Mr. S.C.Shyam, Sr. Advocate, present for the respondents.

In view of the order dated 31-10-2013 passed in Misc.Case No. 338 of 2013, since the respondents have been allowed to comply with the order dated 30-3-2009 passed in WP(C) No. 200 (SH) of 2008, this contempt petition be listed on 6th of May 2014.

List this case on 6-5-2014.

CHIEF JUSTICE

S.Rynjah

MC(Review Pet). No. 310 of 2009

04.12.2013

HON'BLE THE CHIEF JUSTICE

Mr. S.C.Shyam, Sr. Advocate, present for the applicants.

Ms. A.Sinha, Advocate, holding brief for Mr. K.Sunar, Advocate, present for the respondent.

This Misc. Case for condonation of delay in moving the review application has become infructuous, as learned counsel for the parties state that Writ Appeal No. 51 of 2012 has been dismissed, and SLP filed before the Supreme Court has also been dismissed (arising out of judgment and order dated 30-3-2009 passed in WP(C) No. 200 (SH) of 2008).

Therefore, this Misc. Case is dismissed as infructuous.

CHIEF JUSTICE

S.Rynjah

W.P.(CRL). No. 12 of 2013

04.12.2013

HON'BLE THE CHIEF JUSTICE

Mr.R.Kar, Advocate, present for the writ petitioner.

Mr. K.Khan, Addl. Sr. Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed 2 weeks' time to file the counter affidavit.

List immediately after 2(two) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C). No. 26 of 2013

04.12.2013

HON'BLE THE CHIEF JUSTICE

Smti. B.Khongthaw, Advocate, present for the petitioner.

Shri. N.D.Chullai, Sr. Govt. Advocate, present for the respondents.

Heard.

Admit the petition.

Affidavits have already been exchanged.

List this case for final hearing in due course.

CHIEF JUSTICE

S.Rynjah

WP(C). No. 83 of 2010

04.12.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Mrs. P.D.B.Baruah, Advocate, present for the petitioner.

List this case on 13-2-2014 for final hearing.

CHIEF JUSTICE

S.Rynjah

WP(C). No. 121 of 2013

04.12.2013

HON'BLE THE CHIEF JUSTICE

Mr. B.K.Deb Roy, Advocate, present for the petitioner.

Mr. R.Deb Nath, CGC, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List this case after 3(three) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C). No. 265 of 2013

04.12.2013

HON'BLE THE CHIEF JUSTICE

Mr. P.Nongbri, Advocate, present for the petitioner.

Mr. R.Deb Nath, CGC, present for the respondent No. 1.

Ms. S.G.Momin, Advocate, present for the respondents No. 2 to 6.

Counter affidavit has been filed on behalf of respondents No. 2 to 6. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed 3(three) weeks' time to file the rejoinder affidavit.

List this case after 3(three) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C). No. 272 of 2013

04.12.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Ms. A.Thungwa, Advocate, holding brief for Mr. S.P.Mahanta, Advocate, present for the respondent.

List this case tomorrow (5-12-2013).

CHIEF JUSTICE

S.Rynjah

WP(C). No. 275 of 2013

04.12.2013

HON'BLE THE CHIEF JUSTICE

Mr. A.H.Hazarika, Advocate, present for the petitioner.

Mr. K.P.Bhattacharjee, Govt. Advocate, present for the respondents No. 1 to 5.

Mr. A.S.Siddiqui, Advocate, present for respondents No. 6 and 7.

Mr. N.Khan, Advocate, present for respondent No.8.

Heard.

Admit the petition.

Counter affidavits already filed.

Learned counsel for the petitioner states that no rejoinder affidavit is required to be filed.

List this case for final hearing on Tuesday (10-12-2013) as prayed by learned counsel for the petitioner.

CHIEF JUSTICE

S.Rynjah

WP(C). No. 277 of 2013

04.12.2013

HON'BLE THE CHIEF JUSTICE

Mr. N.Khan, Advocate, present for the petitioner.

Mr. A.H.Hazarika, Govt. Advocate, present for the respondents No. 1 to 4.

Mr. S.Dey, Advocate, present for respondent No. 5.

Mr. L.R.Sangma, Advocate, present for respondent No.6.

Learned counsel for the respondent No. 5 prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List this case after 4(four) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C). No. 310 of 2013

04.12.2013

HON'BLE THE CHIEF JUSTICE

Mr.N.Khan, Advocate, present for the petitioner.

Mr. N.D.Chullai, Sr. Govt. Advocate, present for the respondents
No. 1 to 3.

Learned counsel for the respondents No. 1 to 3 prays for and is
allowed further 3(three) weeks' time to file the counter affidavit.

List this case after 3(three) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C). No. 352 of 2013

04.12.2013

HON'BLE THE CHIEF JUSTICE

Ms. L.Khiangte, Advocate, present for the writ petitioner.

Mrs. T.Yangi, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed 10(ten) days time to file the counter affidavit.

List this case after 10(ten) days.

CHIEF JUSTICE

S.Rynjah

WP(C). No. 365 of 2012

04.12.2013

HON'BLE THE CHIEF JUSTICE

Ms. R.Dutta, Advocate, present for the petitioner.

Mr. L. Khyriem, Advocate, present for the respondent No. 3

Mr. L. Lyngdoh, Advocate, present for the respondent No.4.

Mr. S.Wahlang, Advocate present for the intervener.

Learned counsel for the petitioner states that the rejoinder affidavit to the counter affidavit filed on behalf of respondent No.4 is being filed in the Registry during the course of the day.

List this case on Tuesday (10-12-2013).

CHIEF JUSTICE

S.Rynjah

